# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 64 ANSWERED ON 03/02/2025

## LAND ALLOTMENT AT CONCESSIONAL RATES

### **64. SHRI DORJEE TSHERING LEPCHA:**

# Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether several societies in North-Eastern States including Sikkim to which land has been allocated at concessional rates have failed to construct buildings for schools;
- (b) if so, the details thereof;
- (c) whether any time limit has been given to them to construct the school buildings in Sikkim;
- (d) if so, the details thereof;
- (e) whether Government has taken any steps against the errant societies; and
- (f) if not, the reasons therefor?

### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (f): As per seventh schedule (Article 246) of the Constitution, land is a State subject. Further, as per 12<sup>th</sup> Schedule of the Constitution, Urban Planning is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States to strengthen Urban Planning ecosystem.

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